NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No.48

C.P. (IB)/482(MB)2023

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**

HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **04.07.2024**

NAME OF THE PARTIES: **VSJ INVESTMENTS PRIVATE LIMITED**

V/s

RAJEN VASANTKUMAR DHRUV

Sec. 95(1) of Insolvency and Bankruptcy Code, 2016.

ORDER

1. Adv. Sayyed Ld. Counsel for respondent, Yash Jariwala for Resolution Professional Adv Yahya Batatawala Astha Ojha ,Adv Yash Momaya for the Financial Creditor is present.
2. Ld. Counsel for Personal Guarantor submits that guarantees of the Personal Guarantors are proposed to be extinguished in the resolution plan filed in case of principal borrower i.e. Corporate Debtor which has been approved by the CoC and an application is pending before bench III of this Tribunal for approval of that plan.
3. List the matter for further hearing on **24.09.2024**.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**

MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Prajakta